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Title: Need to appoint Judicial Member to the Kerala Administrative Tribunal.

DR. A. SAMPATH (ATTINGAL): Yes, Madam but this is also concerned with law and justice. Madam, I shall take only one minute.

The recommendation has gone from the Government of Kerala. It has been pending before the Government of India, before the Appointments Committee of the Cabinet, for the last six months. We are having the Kerala Administrative Tribunal with a Bench at Thiruvananthapuram, the State Capital, and another one at Kochi in Ernakulam. The Kerala Administrative Tribunal shall have six members, one Judicial Member is the hon. Chairman, three Administrative Members and two other Judicial Members also. Right now we have only the Chairman and two Administrative Members. Out of the six, only three persons are there. The present Chairman is going to retire shortly. He is going to retire in four months.

So, what happens is that we are having an Administrative Tribunal which is having one of the best disposal rates in the country. But it is having around 8100 pending cases. So, unless and until the Government of India cooperates with the State Government, the number of pending cases will increase. The Selection Committee was constituted by the State Government. It was headed by the Chief Justice of the High Court of Kerala. It also consisted of the present Chairman of the Kerala Administrative Tribunal, the Chief Secretary of the State and the Chairman of the Kerala Public Service Commission.

What I understand is that we have received a letter from the Department of Personnel and Training, Government of India, stating that still now this matter is pending before the Appointments Committee of the Cabinet. So, my humble request, through you, Madam, to the Government of India is that the appointment of the Judicial Member to the Kerala Administrative Tribunal should be expedited. Thank you.

HON. SPEAKER:

Adv. Joice George,

Shri P.K. Biju and

Shri M.B. Rajesh are allowed to associate with the matter raised by Dr. A. Sampath.